

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**I.A. Nos. 322 & 323 of 2013 in  
DFR No. 1393 of 2013**

**Dated : 1<sup>st</sup> October, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**Steel Authority of India Ltd. .... Appellant(s)**

**Versus**

**Damodar Valley Corporation & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajiv Shankar Dvivedi  
Ms. Tulika Mukherjee

**ORDER**

**I.A. Nos. 322 & 323 of 2013**

*(Appl. for condonation of delay in filing & Re-filing the Appeal)*

Issue notice to the Respondents returnable on 25.10.2013.  
Dasti service is permitted. Registry is also directed to issue notice  
to the Respondents.

Post the matter on **25.10.2013.**

**(V.J. Talwar)  
Technical Member**  
ts/ak

**(Justice M. Karpaga Vinayagam)  
Chairperson**